

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. J.R. FOODS LIMITED

SL.NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	J.R.Foods Limited
2.	Date of incorporation of corporate debtor	20/08/1993
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15142PY1993PLC000911
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: J K Towers, 100 Feet Road, Pondicherry-605013 Factory: Pondy-Villupuram Main Road, Thirubhuvanai, Pondicherry-605107
6.	Date of closure of Insolvency Resolution Process	11.04.2023 (date on which liquidation commencement order pronounced)
7.	Liquidation commencement date of corporate debtor	11.04.2023 (copy of the order uploaded on the NCLT portal on 13.04.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Santhanam Rajashree IBBI/IPA-002/IP-N00330/2017-18/10935
9.	Address and e-mail of the liquidator, as registered with the Board	Name: Santhanam Rajashree Address: Flat No.6, Old No 20, New No 8, Ramakrishna Street, T. Nagar Chennai 600017, Tamil Nadu E-Mail ID: rajashrees66@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 23, Lake Area, 3 rd Cross Street, 1 st Floor, Nungambakkam, Chennai 600034 E-Mail ID: jrfoodsrp11222@gmail.com
11.	Last date for submission of claims	14.05.2023

Notice is hereby given that the National Company Law Tribunal, Divisional Bench II, Chennai has ordered the commencement of liquidation of the **J.R. FOODS LIMITED** on 11.04.2023.

The stakeholders of **J.R. FOODS LIMITED** are hereby called upon to submit their claims with proof on or before 14.05.2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit the claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

SD/-

CS Santhanam Rajashree

Liquidator in the matter of J.R. Foods Limited

IBBI/IPA-002/IP-N00330/2017-18/10935

AFA Validity : Upto December 1, 2023

Date : 14.04.2023

Place: Chennai